

**Employment Guarantee Schemes in
Madhya Pradesh**

3724. SHRI MADHAVRAO SCINDIA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Planning Commission have accepted the State Governments' proposals for employment guarantee schemes involving unskilled manual labour in rural areas ;

(b) if so, the details of the proposals made under the scheme by Madhya Pradesh and other State Governments and the details of the Schemes as accepted by the Planning Commission ; and

(c) the allocation proposed to be made by the Planning Commission for funding these schemes during the year 1984-85 and the amount allocated for parallel schemes during 1983-84 ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) to (c). The Government have launched with effect from 15th August, 1983, a new scheme known as the Rural Landless Employment Guarantee Programme (RLEGP). Under the programme the State/UT Governments are required to formulate project proposals relevant to the 20-Point Programme and/or the Minimum Needs Programme in accordance with the instructions for implementation of RLEGP and to submit the same for approval of a Central Committee on NREP/RLEGP. The submission of projects by the State/UT Governments is a continuous process and some projects after examination require reformulation/modification and are even at times withdrawn by State Governments. As a result the position regarding projects submitted by the State/UT Governments continuously undergoes change. A list of projects approved by the Central Committee for Madhya Pradesh and other States is, however, laid on the Table of the House. [Placed in Library. See No. LT-7966/84]. An allocation of Rs. 500.00 crores has been tentatively proposed in 1984-85 while the amount allocated for this programme during 1983-84 was Rs. 100.00 crores. The total Sixth Plan allocation for this programme is

Rs. 600 crores.

12.00 hrs.

(Interruptions)

MR. SPEAKER : I have not allowed anybody.

(Interruptions)

MR. SPEAKER : Not allowed. If I allow somebody then you can say it, Prof. Dandavate.

(Interruptions)

अध्यक्ष महोदय : देख लीजिये, आपको भी सारे क्लस का पता है। स्टेटमेंट हाउस में हो गया है, आपने नोटिस दे दिया है, हम उस पर डिस्कशन करवा देंगे।

What can I do ?

(Interruptions)

MR. SPEAKER : Not allowed. No question of adjournment motion. Nothing doing.

(Interruptions)

MR. SPEAKER : Absolutely nothing doing. No. I will not allow. Not allowed. I will not allow.

You can discuss it. Nothing more than that, Prof. Dandavate. That is all.

(Interruptions)

MR. SPEAKER : I have made my position very clear. My position is very clear. If you want a discussion, you can give notice. Not allowed. There is no question of adjournment motion.

SHRI SATYASADHAN CHAKRABORTY (Calcutta-South) : Adjournment motion is a notice.

MR. SPEAKER : I have rejected it.

(Interruptions)

MR. SPEAKER : Not allowed.

PROF. MADHU DANDAVATE (Rajapur) : Don't you think that this is a serious